

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 342 OF 2022

IN THE MATTER OF :

SANJAY SINGH & ORS.

... APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS.

... RESPONDENTS

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NDOH : 30/11/2022

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NEW DELHI

FILED ON: 26.11.2022

Filed by:



RACHIT MITTAL

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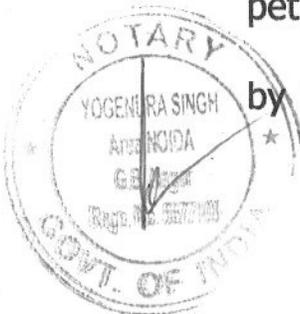
... RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 02-

MEERUT DEVELOPMENT AUTHORITY

I, Ranjit Kumar S/o Shri R.P. Singh aged about 50 years working as OSD, Meerut Development Authority, Meerut, U.P., presently at Noida do hereby solemnly affirm and declare as under:-

- That I, in the aforesaid capacity is well conversant with the facts and circumstances of the case derived on information from the record. Hence I am competent to swear this affidavit.
- That I have gone through the letter so preferred by the Applicants and have understood the contents thereof.
- That at the outset, it is submitted that the present letter petition is against the illegal construction of dumping yard by Municipal Corporation, Meerut in the green belt located



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रंजीत कुमार
 विशेष कार्यधिकारी
 मेरठ विकास प्राधिकरण, मेरठ

at L-Block, Shastri Nagar, Hapur Road, Meerut. The said letter petition is seeking prayer of stopping the illegal construction of dumping yard in the green belt and also for taking action against the erring persons.

- That this Hon'ble Tribunal directed the answering Respondent to file its response to the said letter petition.
- That in response to the said letter petition, it is submitted that the present colony has been developed by the Uttar Pradesh Awastha Vikas Parishad, Meerut, in which the dumping yard is being constructed by the Municipal Corporation, Meerut. All actions with regard to the same are taken by the Uttar Pradesh Awastha Vikas Parishad itself. The said area is not within the jurisdiction of the answering Respondent, hence no action is required to be taken at the level of the answering Respondent.
- It is submitted that the answering respondent has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times in the entire area which falls within its jurisdiction.




DEPONENT
 राजेश कुमार
 विशेष कार्यपालिका
 मेरठ विकास प्राधिकरण, मेरठ

VERIFICATION:-

The contents of the above reply affidavit from paragraph 1 to 6 are true and correct as per the official records. Nothing is wrong therein and nothing material has been concealed there from.

Verified at Noida today on this 26th day of November, 2022



DEPONENT

Through

(RACHIT MITTAL)

Advocate for Respondent No. 2
Meerut Development Authority
MZ-24 & 25, Ansal Fortune Arcade,
Sector 18, Noida- 201 301
Uttar Pradesh
Mob.: +91 9873997047
Email: office@rmlawchambers.in



ATTESTED

YOGENDRA SINGH
NOTARY NOIDA
G.B. Nagar (U.P.) INDIA

26 NOV 2022



FORM No. 19

VAKALAT NAMA

In the Court NATIONAL GREEN TRIBUNAL, NEW DELHI

Suit/Mise/Case/Civil Appeal/Execution Case.

OA No. 342 of 2022 Fixed

SANJAY SINGH & OPS Plaintiff/Appellant/Appliant/D.H

VERSUS

STATE OF UP & OPS

Defendent Respondent/Opp. Party/J D.

Vakalat Nama of Plaintiff/Appellant/D.H.
Defendent/Respondent/Opp. Party/J.D.

In the case noted above Shri/Smt Meerut Development Authority
Respondent No. 02
each of Sarvshri Rachit Mittal

is hereby appointed as counsel, to appear plead, and on behalf of the under signed in any manner he think it proper, either himself or through and other Advocate and in particular to do the following namely to receive and process of court (Including and notice from any appellate or revisional court) to file applications petitions, or plening, produce or receive back and documents compromise the proceeding to refer any matter to arbitration, to deposite or withdraw any money to execute decree or to certify payment and/or receive and money due under such decree or order.

The undersigned shall be bound by all whatsoever may be done in the aforesaid case (Including and appeal or revision there form) fot and on behalf or the under signed by any to the counsel.

Signature _____ Signature _____

Name and Address _____ मेरठ विकास प्राधिकरण

Date _____ मेरठ

Attesting Witness _____

Name in full RACHIT MITTAL

Address Advocate, Supreme Court of India,

MZ-25, Ansal Fortune Arcade

SECTOR-18, Noida-201301

Uttar Pradesh

Date Enx: D/10/11/2011

Email: office@rmbwchambers.in Accepted/Accepted on the strength of the

Ph: 9873997047 Signature of the attesting witness

